

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Ins) No.1131 of 2020**

**IN THE MATTER OF:3**

**Tushir Constructions Pvt. Ltd.**

**...Appellant**

**Versus**

**NKG infrastructure Ltd.**

**...Respondent**

**For Appellant:                    Shri Apoorv Sarvaria and Shri Manas Shukla,  
                                          Advocate**

**For Respondents:                None**

**ORDER**  
**(Virtual Mode)**

**04.01.2021**        Heard Counsel for the Appellant. Perused Section 10A of Insolvency and Bankruptcy Code, 2016. It is argued by the learned Counsel for the Appellant that the Appellant has not claimed amount for default occurring on or after 25<sup>th</sup> March, 2020.

Issue Notice. Requisite along with process fee, if not filed, be filed by tomorrow. If the Applicant provides the e-mail address of the Respondent, let Notice be also issued through e-mail.

List the Appeal 'for admission (after Notice) hearing' on 25<sup>th</sup> January, 2021.

[Justice A.I.S. Cheema]  
Member (Judicial)

[Dr. Alok Srivastava]  
Member (Technical)

*rs/md*